To

Executive Director (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject : Approval of revised tariff of National Capital Thermal Power Station, Dadri Stage-I (840 MW) for the period from 01.04.2009 to 31.03.2014, after Truing up.

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 4.2.2014:

i) Year-wise details in respect of interest on loan for the period 2009-11, as follows:
   a) Total interest for the period;
   b) Total interest capitalized to gross block during the period;
   c) Total interest transferred to CWIP during the period; and
   d) Total interest charged to revenue during the period.

ii) Soft copy of the petition with all annexures (in excel format with links).

iii) Stage-wise reconciliation of liabilities existing as on 01.04.2009, 01.04.2010, 01.04.2011 & 01.04.2012 with books of accounts and as furnished in Form-9A/9B.

iv) Reconciliation of position of land in Stage-I as well as Stage-II of the generating station with balance sheet.

v) The position of the liabilities (from ₹126.72 lakh to ₹2298.16 lakh) which was earlier reconciled in the order dated 06.07.2012 has been revised. Proper justification for the same may be furnished.
vi) On scrutiny of the fixed asset schedule of the financial statement, following variances have been observed:

<table>
<thead>
<tr>
<th>Particulars</th>
<th>Amount as on 31.03.2011 as per FY 2010-11</th>
<th>Amount as on 01.04.2011 as per FY 2011-12</th>
<th>Difference</th>
</tr>
</thead>
<tbody>
<tr>
<td>Capital expenditure not owned by the company</td>
<td>169685986.47</td>
<td>157890508.47</td>
<td>(-)11795478.00</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Particulars</th>
<th>Amount as on 31.03.2012 as per FY 2011-12</th>
<th>Amount as on 01.04.2012 as per FY 2012-13</th>
<th>Difference</th>
</tr>
</thead>
<tbody>
<tr>
<td>Plant and Machinery (including civil works)</td>
<td>53242286724.20</td>
<td>54033286724.00</td>
<td>791000000</td>
</tr>
<tr>
<td>Assets held for disposal value at net book value</td>
<td>302579.80</td>
<td>0.00</td>
<td>(-)302579.80</td>
</tr>
<tr>
<td>or net realizable value whichever is less</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Clarification for the above variance with detailed reasons shall be submitted.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)